

(vi) Need to maintain 1981 ISI norms for finished leather

SHRI P. KOLANDAIVELU (Gobichetti-palayam) : Leather export policy changes affect large number of small tanneries in India. It is alleged that these changes favour monopoly and large houses only. Government of Tamil Nadu have represented for immediate restoration of ISI norm for finished leather to 1981 revision.

The small tanneries are pressurised by the policy, to sell their products to major houses, at throw-away prices. The present policy requires investment upto Rs.20 lakhs in each unit, much beyond their project capacity.

Government of Tamil Nadu backs the overall policy of Government of India, but have suggested a time-bound programme say, upto five years. In the absence of a decision, tanneries are forced to resort to various measures to maintain exports.

It is suggested that the 1981 norm may be maintained, and Government of India may order a fourth revision.

[*Translation*]

(vii) Need to provide grants to the farmers for purchasing diesel, tractors and other equipments

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad) : Mr. Chairman, Sir three fourth of the people of the country even now depend on agriculture for their livelihood. Undoubtedly, after independence the agriculture sector has progressed much and it is only because of this that we are now self-sufficient in the matter of foodgrains. Even then the farmers are not getting fair price for their produce. The prices of the agricultural produce have not increased in that proportion in which the prices of agricultural implements and inputs like tractors, pumping sets, fertilisers, diesel, seeds, rates of irrigation and power, increase in the wages of the labourers have gone up. It is worth mentioning that when the Government farms where all the facilities are available are running in losses, in spite of the wheat there

being sold at the rate of Rs. 300 per quintal in the name of high yielding variety seeds, how then a poor farmer without having any facility and ignorant of sophisticated agricultural scientific techniques, tilling with his blood, can earn profit by selling wheat at the rate of Rs.155 per quintal?

I, therefore, demand from the Hon. Agriculture Minister that the way industrialists are provided with different concessions and grants by the Government to set up industries the Indian Farmers too should be provided with grants for diesel, tractors and other agricultural implements and inputs which is necessary to check the deteriorating economic condition and to raise the morale of the farmers.

(viii) Need to declare Bhubaneswar Airport as customs Airport and Bhubaneswar city as customs Warehousing Station

[*English*]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : In Orissa, by now several large and medium scale industries have come up, and they are exporting various articles which these units are manufacturing.

As there is no facility of Customs clearance of imported goods at Bhubaneswar Airport, these industrial units have no option but to airlift requirements through other Customs airports like Calcutta; and as such, are experiencing a great deal of difficulties in quick clearance of their consignments, due to elaborate procedure to follow at Airport Cargo Complex, and at the Import departments at Custom House, since these are not under one roof.

This matter was discussed in the Orissa State Board on Export Promotion held at Bhubaneswar on 11.10.1985, and the Orissa Government has already requested the Chairman, Central Board of Excise and Customs, Ministry of Finance, Government of India, for declaring Bhubaneswar Airport as Customs airport, and Bhubaneswar City and Customs Warehousing Station for overcoming the above-noted difficulties. However, It may be mentioned that Bhuba-

neswar Airport was once declared as a Customs Airport for the purpose of import-export of goods meant for Mahanadi off-shore drilling project of Oil and Natural Gas, but subsequently this notification was rescinded. I, therefore, request the government to favourably consider the matter in view of the facts stated above and to issue necessary notification immediately appointing Bhubaneswar Airport as Customs Airport and Bhubaneswar City as Customs Warehousing Station.

13.31 hrs.

FINANCE BILL—*contd.*

[English]

MR. CHAIRMAN : The House shall now take up further consideration of the following motion moved by Shri Vishwanath Pratap Singh on the 24th April, 1986, namely:—

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1986-87, be taken into consideration.”

SHRI BEZAWADA PAPI REDDY (Ongole) : I oppose this Bill. I am sorry to say that. The Budget as defined in the dictionary is a privileged document for the government to bluff the nation every year. Accordingly, even for the blocking, there seems to be some discrepancy. According to the *Financial Express*, Sunday, April 27, 1986, there seems to be a lot of discrepancy in what is written in English version and Hindi version. I hope the Minister will reply to this or if he wants to have the difference, I don't mind sending out these details.

I am again sorry to say this. While hearing the reply of the Minister all the time, we are told that there are no funds. So, I am reminded of Mr. Karunanidhi. When he was the Chief Minister of Tamil Nadu, there was a representation made to him for some financial assistance. All he said was, I am all Karuna and I have no Nidhi. That is what is happening in the Centre also. They are all sympathetic, but they do not provide fund for all projects.

I should say there seems to be a lot of difference between VPS and JP in the Finance Ministry. VPS I mean Vishwanath Pratap Singh and JP (Janardhana Poojary). JP having come all the way from Andhra Pradesh, he did not have the courtesy to respect the host. I believe he went at a tangent criticising our Chief Minister, Rama Rao, as if it was his own pocket money that he was paying to Andhra Pradesh. He says, all the money has been provided and Rama Rao, Telugu Desam Party enjoys all the benefits. I am really sorry for Mr. Poojary; he does not have the elementary courtesy and decency. He seems to hit followed or guided by his own Congress colleagues who have nothing else to say than to complain against us.

About this loan mela, thanks to the Printers, Devil. There it was made loan meals. So, this melas have become meals. Wherever Mr. Poojary goes, he goes on distributing loan. I do not know how they are going to recover it, may be at this rate, the way the things are going, I am sorry to say, in the 21st century, when we all hope Rahul Gandhi would be the Prime Minister, I think the whole thing he has to do is to do debt servicing; there is nothing else which would be left in the job.

Even about anti-poverty measures also, I think, this is more pro-party matter; this has become pro-party matter, because we are told about Rs. 1026 has been the per capita distribution in U.P. whereas in Andhra, we have got only Rs. 350. This I think the Minister should check up; maybe it is because U.P. has 10 Ministers in the Cabinet; we have none in the Cabinet. There are no Ministers from Andhra Pradesh in the cabinet. The two Ministers who are there they are, I think, State Ministers, not Cabinet Ministers.

THE MINISTER OF FINANCE (SHRI VISWANATH PRATAP SINGH): These are strictly according to norms and not because so many are in the Cabinet from one state or another.

SHRI BEZAWADA PAPI REDDY : These are the figures I have got from The Hindu.